

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 11/81 SCHEDULED TO BE HELD ON 13.08.2013 BUT ACTUALLY HELD ON 30.08.2013.

The Meeting No. 11/81 of Norms Committee-II was held on 30.08.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Shri S.K.Jain, D.O.	DIPP
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2.	Shri S.K.Bhatnagar	MOS
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Further Shri Daya Shankar, Dy. DG and Shri Raman Kumar, F.T.D.O., DGFT were present in the meeting.

1	Case No.:6/18/81-ALC2/2012	Party Name:COTMAC ELECTRONICS (SURAT)PVT LTD	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00362/AM13/	RLA File :52/24/040/00039/AM10/	Lic.No/Date:5210030053 18.03.2010	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

2	Case No.:38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date:24.09.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 24.09.2013.			

3	Case No.:2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:11/81-ALC2/2013	Status:Deferred and Re-
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		13.08.2013	indexed
HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date:24.09.2013
Decision : NC observed that DIT has informed vide U.O. No. W-27/9/2013-IPHW dated 5.6.13 that firm has informed them that they had surrendered the AA .NC decided to send a letter to RA to confirm whether the firm has surrendered the AA or not . The case stands deferred and to be re-listed on 24.09.2013.			

4	Case No.:63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date:24.09.2013
Decision : NC decided to send a letter to RA to confirm whether firm has surrendered the above authorisation or not. The case stands deferred and to be re-listed on 24.09.2013.				

5	Case No.:1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date:24.09.2013
Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 24.09.2013.				

6	Case No.:7/47/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00466/AM12/	RLA File :03/95/040/00781/AM12/	Lic.No/Date:0310673378 29.12.2011	Defer Date:24.09.2013
Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 24.09.2013.				

7	Case No.:3/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM12/	RLA File :03/95/040/00771/AM12/	Lic.No/Date:0310673367 29.12.2011	Defer Date:24.09.2013
Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 24.09.2013.				

8	Case No.:5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2013	Status:Deferred and Re-
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		13.08.2013	indexed
HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674593 04.01.2012	Defer Date:24.09.2013
Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 24.09.2013.			

9	Case No.:12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674606 04.01.2012	Defer Date:24.09.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 24.09.2013.			

10	Case No.:1/3/81-ALC2/2012	Party Name:ECIE IMPACT PVT. LTD	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00029/AM13/	RLA File :07/24/040/00446/AM12/	Lic.No/Date:0710086493 22.02.2012	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited despite reminders. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 24.09.2013.			

11	Case No.:24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date:24.09.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 24.09.2013.			

12	Case No.:38/11/81-ALC2/2013	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Approved
	HQ File :01/81/050/00192/AM14/	RLA File :05/23/040/00508/AM12/	Lic.No/Date:0510320556 21.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/36/2013-TSW/12 dated 30/08/2013 as under:- 1. Words “containing 54000 Kgs. of relevant Magnetic/Non-Magnetic Stainless Steel Circles (201 Grade)” may be suffixed with the description of export product.			

2. Words “of relevant thickness” may be suffixed with the description of import item and its quantity may be allowed as 59400 Kgs. inclusive of a wastage of 10 %.

R/A may take suitable consequential action accordingly.

13

Case No.:23/5/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Approved
HQ File :01/81/050/00090/AM13/	RLA File :05/23/040/00511/AM12/	Lic.No/Date:0510321078 27.03.2012	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 29.08.2013 as under:-			
Export Product		Import Item	
Description	Quantity	Description	Quantity
Medium Carbon Ferro Manganese (Mn: 70-80%) by Alumino Thermic Process using in-house manufactured Silico Manganese having (Mn-60%, Si-15%, Fe-25%) by imported Manganese ore having 36-40% Mn.	5165.29 MT	Manganese ore (Mn 36-40%)	16909.42 MT
Medium Carbon Ferro Manganese (Mn: 70-80% Mn) by Alumino Thermic Process using imported Silico Manganese having (Mn-60%, Si-15%, Fe-25%)	4500 MT	Silico Manganese (Mn-60%, Si-15%, Fe-25%)	3078.00 MT
		Aluminum scrap	1933.06 MT
R/A may take suitable consequential action accordingly.			

14	Case No.:20/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00087/AM13/	RLA File :05/24/040/00029/AM13/	Lic.No/Date:0510323261 26.04.2012	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

15	Case No.:14/11/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
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HQ File :01/81/050/00214/AM13/	RLA File :09/24/040/00161/AM13/	Lic.No/Date:0910053185 04.07.2012	Defer Date:24.09.2013
Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC to expedite comments. It was also decided to send a copy of application to DIPP (chemical wing) for comments. The case stands deferred and to be re-listed on 24.09.2013.			

16	Case No.:9/12/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00240/AM13/	RLA File :09/24/040/00162/AM13/	Lic.No/Date:0910053186 04.07.2012	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

17	Case No.:24/12/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM13/	RLA File :03/95/040/00238/AM13/	Lic.No/Date:0310701259 09.07.2012	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

18	Case No.:7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date:24.09.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 24.09.2013.			

19	Case No.:27/12/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00258/AM13/	RLA File :04/24/040/00082/AM13/	Lic.No/Date:0410138336 24.07.2012	Defer Date:24.09.2013
	Decision : NC observed that firm has not furnished the requisite information asked by DIT. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 24.09.2013.			

20	Case No.:5/15/81-ALC2/2012	Party Name:PSL LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed

HQ File :01/81/050/00306/AM13/	RLA File :03/95/040/00386/AM13/	Lic.No/Date:0310706974 30.08.2012	Defer Date:24.09.2013
Decision : NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 24.09.2013.			

21	Case No.:37/11/81-ALC2/2013	Party Name:BHARAT ACCUMULATORS PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Case Added
	HQ File :01/81/050/00191/AM14/	RLA File :05/23/040/00219/AM13/	Lic.No/Date:0510334699 13.09.2012	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

22	Case No.:9/18/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00365/AM13/	RLA File :07/24/040/00262/AM13/	Lic.No/Date:0710090999 27.09.2012	Defer Date:24.09.2013
	Decision : NC observed that reply has been received from the firm and being forwarded to MSME for comments. The case stands deferred and to be re-listed on 24.09.2013.			

23	Case No.:1/15/81-ALC2/2012	Party Name:KALPANA INTERNATIONAL	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00302/AM13/	RLA File :06/24/040/00023/AM13/	Lic.No/Date:0610029172 28.09.2012	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

24	Case No.:9/21/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM13/	RLA File :13/24/040/00037/AM13/	Lic.No/Date:1310041438 30.10.2012	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

25	Case No.:12/21/81-ALC2/2012	Party Name:RAHUL GRAPHITES LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00390/AM13/	RLA File :03/95/040/00472/AM13/	Lic.No/Date:0310714083	Defer Date:24.09.2013

01.11.2012

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.

26	Case No.: 26/11/81-ALC2/2013	Party Name:SAMRAT HOUSEWARE (P) LTD	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00180/AM14/	RLA File :04/24/040/00154/AM13/	Lic.No/Date:0410141067 16.11.2012	Defer Date:
	Decision : NC decided to refer the case to MSME with a copy of application. The case stands deferred and to be re-listed on 24.09.2013.			

27	Case No.: 29/11/81-ALC2/2013	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00183/AM14/	RLA File :05/23/040/00335/AM13/	Lic.No/Date:0510339313 22.11.2012	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

28	Case No.: 1/21/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00379/AM13/	RLA File :29/21/040/00006/AM13/	Lic.No/Date:2910019168 26.11.2012	Defer Date:24.09.2013
	Decision : NC observed that firm has not furnished the requisite information asked by MSME. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 24.09.2013.			

29	Case No.: 2/21/81-ALC2/2012	Party Name:SEIKO-MARAICA ELECTRICAL MFG (INDIA) PVT LTD	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00380/AM13/	RLA File :04/24/040/00183/AM13/	Lic.No/Date:0410141371 29.11.2012	Defer Date:24.09.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 24.09.2013.			

30	Case No.: 28/11/81-ALC2/2013	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00182/AM14/	RLA File :03/95/040/00665/AM13/	Lic.No/Date:0310717959 21.12.2012	Defer Date:24.09.2013

Decision : NC observed that case is under examination of MOS. The case stands deferred and to be re-listed on 24.09.2013.

	Case No.:16/21/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Approved
	HQ File :01/81/050/00394/AM13/	RLA File :05/23/040/00398/AM13/	Lic.No/Date:0510342444 03.01.2013	Defer Date:
31	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/36/2013-TSW/31 dated 30/08/2013 as under:-			
	1. Net weight of export products at Sl. No. 1, 2 & 3 may be modified as 22077.608 MT, 507.383 MT and 169.389 MT respectively. Taking clue from SIONs at Sl. No. C-593 & C-1290, quantities of import items may be allowed as under:			
	1. Words “1880-1900 x 8.74-10 MM” given in the description of import item at Sl. No. 1 may be replaced with words “1880-1900 x 8.74MM”.			
	2. Words “1880-2200 x8.74-10 MM” given in the description of import item at Sl. No. 2 may be replaced with words “1880-2200 x8.74MM”.			
	3. Quantities of import items at Sl. No. 1 &2 may be allowed as applied for i.e. 21998.18 MT & 500 MT respectively as 1.05 Kgs./Kg content in the export product at Sl. No. 1.			
	4. Quantity of import item at Sl. No. 3 may be allowed as 88493 Kgs.			
	5. Quantities of import items at Sl. No. 4 to 8 may be allowed as applied for.			
	6. Quantities of import items at Sl. No. 9, 10 & 11 may be allowed as 114.68 MT, 45.36 MT & 627.76 MT respectively inclusive of 5 % wastage.			
	7. Words “1872-2200 x 11.13-13 MM” given in the description of import item at Sl. No. 12 may be replaced with words “1872-2200 x 11.13 MM”.			
	8. Quantity of import item at Sl. No. 12 may be allowed as applied for i.e. 517.199 MT as 1.05 Kgs./Kg content in the export product at Sl. No. 2.			
	9. Quantities of import items at Sl. No. 13 to 19 may be allowed as applied for.			
	10. Quantities of import items at Sl. No. 20&21 may be allowed as 0.822 MT&14.986 MT respectively inclusive of 5 % wastage.			
	11. Words “2186-2200 x 9.50-10 MM” given in the description of import item at Sl. No. 22 may be replaced with words “2186-2200 x 9.53 MM”.			
	12. Quantity of import item at Sl. No. 22 may be allowed as applied for i.e. 173.055 MT as 1.05 Kgs./Kg content in the export product at Sl. No. 3.			
	13. Quantities of import items at Sl. No. 23 to 30 may be allowed as applied for.			
	14. Quantity of import item at Sl. No. 31 may be allowed as 4.316 MT inclusive of 5 % wastage.			
	15. Words “1850-1900 x 11.13-13 MM” given in the description of import item at Sl. No. 32 may be replaced with words “1850-1900 x 11.13 MM”.			
	16. Quantity of import item at Sl. No. 32 may be allowed as applied for i.e. 34.535 MT as 1.05 Kgs./Kg content in the export product at Sl. No. 4.			
	17. Quantities of import items at Sl. No. 33 to 36 may be allowed as applied for.			
R/A may take suitable consequential action accordingly.				

32	Case No.: 19/21/81-ALC2/2012	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00397/AM13/	RLA File :07/24/040/00415/AM13/	Lic.No/Date:0710092967 08.01.2013	Defer Date:24.09.2013
	Decision : NC observed that application of the firm has been received and decided to send a copy of application to DIPP . The case stands deferred and to be re-listed on 24.09.2013.			

33	Case No.: 2/1/81-ALC2/2013	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00492/AM13/	RLA File :22/24/040/00060/AM13/	Lic.No/Date:2210013565 21.01.2013	Defer Date:24.09.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/36/2013-TSW/33 dated 30/08/2013 as under:- 1. Information in respect of Sl. No. 8 &9 of Standard Deficiency Format-export product wise. 2. Specific use of import item at Sl. No. 5 i.e. Glow Switch. The case stands deferred and to be re-listed on 24.09.2013.			

34	Case No.: 45/11/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00199/AM14/	RLA File :09/24/040/00512/AM13/	Lic.No/Date:0910054859 29.01.2013	Defer Date:24.09.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/36/2013-TSW/34 dated 30/08/2013 as under:- 1. Voltage rating of cable. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred and to be re-listed on 24.09.2013.			

35	Case No.: 41/11/81-ALC2/2013	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Approved
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	HQ File :01/81/050/00195/AM14/	RLA File :05/24/040/00406/AM13/	Lic.No/Date:0510344502 30.01.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/36/2013-TSW/35 dated 30/08/2013 as under:- Taking clue from SION C-1189, quantity of import item maybe allowed as applied for i.e. 191.90 MT as 1.01Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

36	Case No.:28/3/81-ALC2/2013	Party Name:VAE VKN INDUSTRIES PVT.LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00031/AM14/	RLA File :05/24/040/00425/AM13/	Lic.No/Date:0510345956 13.02.2013	Defer Date:24.09.2013
	Decision : NC decided to refer the case to DHI for comments. The case stands deferred and to be re-listed on 24.09.2013.			

37	Case No.:36/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Case Added
	HQ File :01/81/050/00190/AM14/	RLA File :05/24/040/00421/AM13/	Lic.No/Date:0510345900 13.02.2013	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 24.09.2013.			

38	Case No.:2/4/81-ALC2/2013	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00057/AM14/	RLA File :07/24/040/00488/AM13/	Lic.No/Date:0710093897 22.02.2013	Defer Date:24.09.2013
	Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 24.09.2013.			

39	Case No.:36/4/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM14/	RLA File :09/24/040/00560/AM13/	Lic.No/Date:0910055175 25.02.2013	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

40	Case No.:19/11/81-ALC2/2013	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:11/81-ALC2/2013	Status:
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		13.08.2013	Approved
HQ File :01/81/050/00173/AM14/	RLA File :05/24/040/00438/AM13/	Lic.No/Date:0510347522 26.02.2013	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/36/2013-TSW/40 dated 30/08/2013 as under:- - Words “containing 26.085 MT. of Cold Rolled Stainless Steel Circles (Grade 410) & 52.171 MT. of Cold Rolled Stainless Steel Circles (Grade 201)” may be suffixed with the description of export product. - Words “of relevant thickness” may be suffixed with the description of import items at Sl. No. 1 &2 and their quantities may be allowed as 28.694 MT & 57.388 MT respectively inclusive of a wastage of 10 %. R/A may take suitable consequential action accordingly.			

41	Case No.:33/11/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00187/AM14/	RLA File :06/24/040/00036/AM13/	Lic.No/Date:0610031025 28.02.2013	Defer Date:24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

42	Case No.:11/4/81-ALC2/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00066/AM14/	RLA File :03/94/040/01019/AM13/	Lic.No/Date:0310726879 05.03.2013	Defer Date:24.09.2013
	Decision : NC decided to forward a copy of application to C&PC for comments.. The case stands deferred and to be re-listed on 24.09.2013.			

43	Case No.:1/4/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Approved
	HQ File :01/81/050/00056/AM14/	RLA File :34/24/040/00283/AM13/	Lic.No/Date:3410036328 06.03.2013	Defer Date:24.09.2013
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/36/2013-TSW/43 dated 30/08/2013 as under:- Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under: - Word “Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 23735.88 MT inclusive of 5 % wastage. - Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 93452.96 Kgs.			

3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 33401.27 Kgs inclusive of 5 % wastage.
4. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 32011 Kgs inclusive of 5 % wastage.
5. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 394572 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl.No. 6 viz. Internal Epoxy Lining may be allowed as 14296 Litres inclusive of 5 % wastage.
7. Quantities of import items at Sl.No. 7 may be allowed within 6 % of fob value of exports.

R/A may take suitable consequential action accordingly.

44	Case No.:3/4/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Approved
	HQ File :01/81/050/00058/AM14/	RLA File :34/24/040/00280/AM13/	Lic.No/Date:3410036327 06.03.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/36/2013-TSW/44 dated 30/08/2013 as under:- Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under: 1. Word “Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 23735.88 MT inclusive of 5 % wastage. 2. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 93452.96Kgs. 3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 33401.27Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 32011 Kgs inclusive of 5 % wastage. 5. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 394572Kgs inclusive of 5 % wastage. 6. Quantity of import item at Sl.No. 6 viz. Internal Epoxy Lining may be allowed as 14296Litres inclusive of 5 % wastage. 7. Quantities of import items at Sl.No. 7 may be allowed within 6 % of fob value of exports. R/A may take suitable consequential action accordingly.			

45	Case No.:4/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00059/AM14/	RLA File :03/95/040/00684/AM13/	Lic.No/Date:0310727315 07.03.2013	Defer Date:24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

46	Case No.:24/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00079/AM14/	RLA File :03/94/040/00956/AM13/	Lic.No/Date:0310727784 12.03.2013	Defer Date:24.09.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 24.09.2013.			

47	Case No.:23/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00078/AM14/	RLA File :03/94/040/01065/AM13/	Lic.No/Date:0310728194 14.03.2013	Defer Date:24.09.2013
	Decision : NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI. The case stands deferred and to be re-listed on 24.09.2013.			

48	Case No.:25/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00080/AM14/	RLA File :03/94/040/01063/AM13/	Lic.No/Date:0310728198 14.03.2013	Defer Date:24.09.2013
	Decision : NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI. The case stands deferred and to be re-listed on 24.09.2013.			

49	Case No.:40/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00095/AM14/	RLA File :34/24/040/00294/AM13/	Lic.No/Date:3410036412 14.03.2013	Defer Date:24.09.2013
	Decision : NC observed that reply of firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 24.09.2013			

50	Case No.:29/4/81-ALC2/2013	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Approved
	HQ File :01/81/050/00084/AM14/	RLA File :07/24/040/00339/AM13/	Lic.No/Date:0710094308 15.03.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC (PC division) vide O.M. No. 46011/88/2006-PC-II dated 11/01/2012 as under:-			
Item to be Exported		Quantity		
Insulator made of Polycarbonate Sheets		1 Kg		
Raw-material allowed for Import		Quantity		
Relevant Polycarbonate Sheet		1.08 kg/kg content in the export product		

R/A may take suitable consequential action accordingly.

51	Case No.:20/11/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00174/AM14/	RLA File :03/94/040/00943/AM13/	Lic.No/Date:0310728404 18.03.2013	Defer Date: 24.09.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/36/2013-TSW/51 dated 30/08/2013 as under:- 1. Voltage rating of cables 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/ Buyers data sheet. 3. Net weight of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 24.09.2013.			

52	Case No.:9/4/81-ALC2/2013	Party Name:BELGIUM ALUMINIUM AND GLASS INDUSTRIES PVT.LTD	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00064/AM14/	RLA File :03/94/040/01089/AM13/	Lic.No/Date:0310728675 19.03.2013	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

53	Case No.:10/4/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00065/AM14/	RLA File :03/94/040/01112/AM13/	Lic.No/Date:0310728680 19.03.2013	Defer Date:24.09.2013
	Decision : NC observed that case is under examination of C&PC. The case stands deferred and to be re-listed on 24.09.2013.			

54	Case No.:14/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00069/AM14/	RLA File :03/95/040/01013/AM13/	Lic.No/Date:0310728786	Defer Date:24.09.2013

		19.03.2013	
Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

55	Case No.:44/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00099/AM14/	RLA File :34/24/040/00307/AM13/	Lic.No/Date:3410036490 21.03.2013	Defer Date:24.09.2013
	Decision : NC observed that hard copy of application is being forwarded to DIPP. The case stands deferred and to be re-listed on 24.09.2013.			

56	Case No.:26/4/81-ALC2/2013	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00081/AM14/	RLA File :10/24/040/00092/AM13/	Lic.No/Date:1010052948 22.03.2013	Defer Date:24.09.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 24.09.2013.			

57	Case No.:1/1/81-ALC2/2013	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00001/AM14/	RLA File :05/24/040/00485/AM13/	Lic.No/Date:0510350242 25.03.2013	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

58	Case No.:18/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00073/AM14/	RLA File :03/95/040/01054/AM13/	Lic.No/Date:0310729610 26.03.2013	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

59	Case No.:19/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00074/AM14/	RLA File :03/95/040/01053/AM13/	Lic.No/Date:0310729612 26.03.2013	Defer Date:24.09.2013

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.

60	Case No.:20/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00075/AM14/	RLA File :03/95/040/01045/AM13/	Lic.No/Date:0310729568 26.03.2013	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

61	Case No.:21/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM14/	RLA File :03/95/040/01046/AM13/	Lic.No/Date:0310729566 26.03.2013	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

62	Case No.:27/4/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00082/AM14/	RLA File :07/24/040/00513/AM13/	Lic.No/Date:0710094520 27.03.2013	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

63	Case No.:30/4/81-ALC2/2013	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00085/AM14/	RLA File :07/24/040/00445/AM13/	Lic.No/Date:0710094518 27.03.2013	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

64	Case No.:8/4/81-ALC2/2013	Party Name:MANASH KUMAR PAUL	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00063/AM14/	RLA File :02/24/040/00208/AM13/	Lic.No/Date:0210188124 28.03.2013	Defer Date:24.09.2013
	Decision : NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 24.09.2013.			

65	Case No.:16/4/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM14/	RLA File :03/95/040/00857/AM13/	Lic.No/Date:0310730060 02.04.2013	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

66	Case No.:31/4/81-ALC2/2013	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM14/	RLA File :07/24/040/00493/AM13/	Lic.No/Date:0710094600 02.04.2013	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

67	Case No.:15/4/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00070/AM14/	RLA File :03/95/040/01057/AM13/	Lic.No/Date:0310730285 03.04.2013	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

68	Case No.:44/11/81-ALC2/2013	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Case Added
	HQ File :01/81/050/00198/AM14/	RLA File :05/23/040/00538/AM13/	Lic.No/Date:0510350630 03.04.2013	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 24.09.2013.			

69	Case No.:1/8/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00117/AM14/	RLA File :31/83/040/00207/AM13/	Lic.No/Date:3110057825 05.04.2013	Defer Date:24.09.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 24.09.2013.			

70	Case No.:28/4/81-ALC2/2013	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:11/81-ALC2/2013	Status:Deferred and Re-
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		13.08.2013	indexed
HQ File :01/81/050/00083/AM14/	RLA File :05/23/040/00536/AM13/	Lic.No/Date:0510350889 08.04.2013	Defer Date:24.09.2013
Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

71	Case No.:35/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Approved
	HQ File :01/81/050/00090/AM14/	RLA File :07/24/040/00523/AM13/	Lic.No/Date:0710094713 09.04.2013	Defer Date:
	Decision : NC observed that case is under examination at C&PC. The case stands deferred and to be re-listed on 24.09.2013.			

72

Case No.: 37/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Approved
HQ File :01/81/050/00092/AM14/	RLA File :07/24/040/00525/AM13/	Lic.No/Date:0710094712 09.04.2013	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/84/2009-PC-II dated 31/07/2013 as under:-			
Item to be Exported		Quantity	
Plastic Moulded Components		1 No.	
Raw-material allowed for Import		Quantity	
1. Relevant Poly carbonate Resin		1.05 kg/kg content in the export product	
2. Relevant PIN bridge		Net to Net	
R/A may take suitable consequential action accordingly.			

73	Case No.:38/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Approved			
	HQ File :01/81/050/00093/AM14/	RLA File :07/24/040/00524/AM13/	Lic.No/Date:0710094711 09.04.2013	Defer Date:			
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/84/2009-PC-II dated 31/07/2013 as under:-						
	<table><tr><th>Item to be Exported</th><th>Quantity</th></tr><tr><td></td><td></td></tr></table>				Item to be Exported	Quantity	
Item to be Exported	Quantity						

	Plastic Moulded Components	1 No.
	Raw-material allowed for Import	Quantity
	1. Relevant Poly carbonate Resin	1.05 kg/kg content in the export product
	2. Relevant PIN bridge	Net to Net
R/A may take suitable consequential action accordingly.		

74	Case No.:42/11/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Approved
	HQ File :01/81/050/00196/AM14/	RLA File :07/24/040/00001/AM14/	Lic.No/Date:0710094724 09.04.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as under:-			
	The above AA is ratified as per existing provision of GN-4 for engineering products on net to net basis.			
	R/A may take suitable consequential action accordingly.			

75	Case No.: 34/11/81-ALC2/2013	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00188/AM14/	RLA File :30/24/040/00003/AM14/	Lic.No/Date:3010093254 10.04.2013	Defer Date: 24.09.2013
	Decision : NC decided to that a copy of application is being forwarded to MOS. The case stands deferred and to be re-listed on 24.09.2013.			

76	Case No.: 12/4/81-ALC2/2013	Party Name:PANASONIC APPLIANCES INDIA CO. LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00067/AM14/	RLA File :04/24/040/00257/AM13/	Lic.No/Date:0410145200 16.04.2013	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

77	Case No.: 5/4/81-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00060/AM14/	RLA File :04/24/040/00014/AM14/	Lic.No/Date:0410145237 17.04.2013	Defer Date:24.09.2013
	Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 24.09.2013.			

78	Case No.:43/11/81-ALC2/2013	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Approved
	HQ File :01/81/050/00197/AM14/	RLA File :03/95/040/00031/AM14/	Lic.No/Date:0310732313 23.04.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/36/2013-TSW/78 dated30/08/2013 as under:- 1. Taking clue from Engineering Table 5, quantities of import items at Sl. No. 1 &2 may be allowed as applied for i.e. 506.924 Kgs. &6438.64 Kgs. respectively. R/A may take suitable consequential action accordingly.			

79	Case No.:3/8/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00119/AM14/	RLA File :03/95/040/00783/AM13/	Lic.No/Date:0310732486 25.04.2013	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

80	Case No.:11/11/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM14/	RLA File :07/24/040/00014/AM14/	Lic.No/Date:0710095033 26.04.2013	Defer Date:24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

81	Case No.:2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date:24.09.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. It was also decided to refer the case to C&PC as import item are chemical. The case stands deferred and to be re-listed on 24.09.2013.			

82	Case No.:6/8/81-ALC2/2013	Party Name:VAUTID-SHAH HARDFACE PVT. LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00122/AM14/	RLA File :03/95/040/01029/AM13/	Lic.No/Date:0310732920	Defer Date:24.09.2013

30.04.2013

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.

83	Case No.:18/11/81-ALC2/2013	Party Name:KIRAN UDYOG,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00172/AM14/	RLA File :09/24/040/00037/AM14/	Lic.No/Date:0910055892 01.05.2013	Defer Date: 24.09.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 24.09.2013.			

84	Case No.:45/4/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00100/AM14/	RLA File :07/24/040/00030/AM14/	Lic.No/Date:0710095328 10.05.2013	Defer Date:24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

85	Case No.:46/4/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Case Closed
	HQ File :01/81/050/00101/AM14/	RLA File :08/24/040/00059/AM14/	Lic.No/Date:0810120997 10.05.2013	Defer Date:
	Decision : It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			

86	Case No.:47/4/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00102/AM14/	RLA File :13/24/040/00002/AM14/	Lic.No/Date:1310042987 13.05.2013	Defer Date:24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

87	Case No.:4/8/81-ALC2/2013	Party Name:HAVELLS INDIA LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00120/AM14/	RLA File :05/23/040/00037/AM14/	Lic.No/Date:0510354440 16.05.2013	Defer Date:24.09.2013

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/36/2013-TSW/87 dated 30/08/2013 as under:-

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred and to be re-listed on 24.09.2013.

88	Case No.: 5/8/81-ALC2/2013	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM14/	RLA File :05/23/040/00025/AM14/	Lic.No/Date:0510354422 16.05.2013	Defer Date:24.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.			

89	Case No.: 7/8/81-ALC2/2013	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00123/AM14/	RLA File :05/24/040/00040/AM14/	Lic.No/Date:0510354426 16.05.2013	Defer Date:24.09.2013
	Decision : NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 24.09.2013.			

90	Case No.: 3/11/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00157/AM14/	RLA File :10/24/040/00009/AM14/	Lic.No/Date:1010053639 31.05.2013	Defer Date: 24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

91	Case No.: 27/11/81-ALC2/2013	Party Name:GALA SHRINK FIT	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00181/AM14/	RLA File :03/94/040/00028/AM14/	Lic.No/Date:0310736384 03.06.2013	Defer Date: 24.09.2013

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.

92	Case No.: 35/11/81-ALC2/2013	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Transfer
	HQ File :01/81/050/00189/AM14/	RLA File :31/83/040/00020/AM14/	Lic.No/Date:3110058599 03.06.2013	Defer Date:
	Decision : NC decided to transfer the case to NC-I as export product is auto parts.			

93	Case No.: 13/11/81-ALC2/2013	Party Name:STI-SANOH INDIA LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00167/AM14/	RLA File :56/24/040/00001/AM14/	Lic.No/Date:5610002250 04.06.2013	Defer Date: 24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

94	Case No.: 7/11/81-ALC2/2013	Party Name:ELETTROMECCANICA INDIA PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00161/AM14/	RLA File :05/23/040/00082/AM14/	Lic.No/Date:0510356341 05.06.2013	Defer Date: 24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

95	Case No.: 12/11/81-ALC2/2013	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00166/AM14/	RLA File :11/24/040/00021/AM13/	Lic.No/Date:1110027518 10.06.2013	Defer Date: 24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

96	Case No.: 8/11/81-ALC2/2013	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00162/AM14/	RLA File :22/24/040/00086/AM13/	Lic.No/Date:2210013928 11.06.2013	Defer Date: 24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

97	Case No.:21/11/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00175/AM14/	RLA File :03/95/040/00007/AM14/	Lic.No/Date:0310737572 13.06.2013	Defer Date: 24.09.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/36/2013-TSW/97 dated 30/08/2013 as under:- 1. Size of conductor(i.e. cross section)of export product. 2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format. The case stands deferred and to be re-listed on 24.09.2013.			

98	Case No.:9/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00163/AM14/	RLA File :05/24/040/00078/AM14/	Lic.No/Date:0510357120 14.06.2013	Defer Date: 24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

99	Case No.:12/8/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Case Closed
	HQ File :01/81/050/00128/AM14/	RLA File :08/24/040/00100/AM14/	Lic.No/Date:0810122021 18.06.2013	Defer Date:
	Decision : It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			

100	Case No.:6/11/81-ALC2/2013	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00160/AM14/	RLA File :05/24/040/00066/AM14/	Lic.No/Date:0510357436 18.06.2013	Defer Date: 24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

101	Case No.:39/11/81-ALC2/2013	Party Name:RADIANT - RSCC SPECIALTY	Meet No/Date:11/81-ALC2/2013	Status: Deferred and
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		CABLE PRIVATE LIMITED	13.08.2013	Re-indexed
	HQ File :01/81/050/00193/AM14/	RLA File :09/24/040/00103/AM14/	Lic.No/Date:0910056371 18.06.2013	Defer Date: 24.09.2013
Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 24.09.2013.				

102	Case No.:4/11/81-ALC2/2013	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00158/AM14/	RLA File :05/24/040/00092/AM14/	Lic.No/Date:0510357840 21.06.2013	Defer Date: 24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

103	Case No.:5/11/81-ALC2/2013	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00159/AM14/	RLA File :05/23/040/00084/AM14/	Lic.No/Date:0510357864 21.06.2013	Defer Date: 24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

104	Case No.:10/11/81-ALC2/2013	Party Name:ALLIED HITECH INDUSTRIES PVT LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00164/AM14/	RLA File :05/23/040/00106/AM14/	Lic.No/Date:0510357873 21.06.2013	Defer Date: 24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

105	Case No.:14/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00168/AM14/	RLA File :08/24/040/00108/AM14/	Lic.No/Date:0810122254 27.06.2013	Defer Date: 24.09.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/36/2013-TSW/105 dated 30/08/2013 as under:- 1. OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.			

The case stands deferred and to be re-listed on 24.09.2013.

106	Case No.: 16/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00170/AM14/	RLA File :08/24/040/00109/AM14/	Lic.No/Date:0810122253 27.06.2013	Defer Date: 24.09.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/36/2013-TSW/106 dated 30/08/2013 as under:- 1. OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred and to be re-listed on 24.09.2013.			

107	Case No.: 31/11/81-ALC2/2013	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00185/AM14/	RLA File :03/95/040/00252/AM14/	Lic.No/Date:0310739489 28.06.2013	Defer Date: 24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

108	Case No.: 24/11/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00178/AM14/	RLA File :07/24/040/00101/AM14/	Lic.No/Date:0710096368 02.07.2013	Defer Date: 24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

109	Case No.: 30/11/81-ALC2/2013	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00184/AM14/	RLA File :56/24/040/00004/AM14/	Lic.No/Date:5610002415 03.07.2013	Defer Date: 24.09.2013
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be re-listed on 24.09.2013.			

110	Case No.:1/11/81-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00155/AM14/	RLA File :05/23/040/00138/AM14/	Lic.No/Date:0510358719 04.07.2013	Defer Date: 24.09.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 24.09.2013.			

111	Case No.:17/11/81-ALC2/2013	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00171/AM14/	RLA File :05/23/040/00110/AM14/	Lic.No/Date:0510358713 04.07.2013	Defer Date: 24.09.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/36/2013-TSW/111 dated 30/08/2013 as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 24.09.2013.			

112	Case No.:22/11/81-ALC2/2013	Party Name:COSMOS ENGITECH PVT LTD	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00176/AM14/	RLA File :34/24/040/00070/AM14/	Lic.No/Date:3410037354 08.07.2013	Defer Date: 24.09.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/36/2013-TSW/112 dated 30/08/2013 as under:- 1. Quantity of export item in Nos. also in addition to its weight. 2. Information in respect of Sl. No. 5, 11&11A of Standard Deficiency Format-export product wise. The case stands deferred and to be re-listed on 24.09.2013.			

113	Case No.:15/11/81-ALC2/2013	Party Name:AMAR KNITMESH TECHNOLOGIES	Meet No/Date:11/81-ALC2/2013	Status: Deferred and
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		PRIVATE LIMITED	13.08.2013	Re-indexed
	HQ File :01/81/050/00169/AM14/	RLA File :30/24/040/00018/AM14/	Lic.No/Date:3010095210 10.07.2013	Defer Date: 24.09.2013
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.				

114	Case No.:23/11/81-ALC2/2013	Party Name:RAAJRATNA METAL INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00177/AM14/	RLA File :08/24/040/00147/AM14/	Lic.No/Date:0810122655 10.07.2013	Defer Date: 24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

115	Case No.:25/11/81-ALC2/2013	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00179/AM14/	RLA File :04/24/040/00249/AM13/	Lic.No/Date:0410147949 11.07.2013	Defer Date: 24.09.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 24.09.2013.			

116	Case No.:32/11/81-ALC2/2013	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00186/AM14/	RLA File :04/24/040/00250/AM13/	Lic.No/Date:0410147950 11.07.2013	Defer Date: 24.09.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 24.09.2013.			

117	Case No.:40/11/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00194/AM14/	RLA File :04/24/040/00071/AM14/	Lic.No/Date:0410147961 15.07.2013	Defer Date: 24.09.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for examination. The case stands deferred and to be re-listed on 24.09.2013.			

118	Case No.:2/11/81-ALC2/2013	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Case Closed
	HQ File :01/81/050/00156/AM14/	RLA File :34/24/040/00081/AM14/	Lic.No/Date:3410037499 25.07.2013	Defer Date:

Decision : It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.
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119	Case No.: 46/11/81-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2013 13.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00200/AM14/	RLA File :05/23/040/00196/AM14/	Lic.No/Date:0510362265 07.08.2013	Defer Date: 24.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.09.2013.			

Offline cases

Sl. No. 118

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 11/81	F.No.01/81/050/0488/AM10/DES-II
Dated: 13.08.2013	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 24.09.2013.

Sl No. 119

CASE NO. AR- 51	M/s. Narayan Powertech (P) Ltd.
Meeting No. 08/81	F.No.01/81/50/1642/AM04/DES-II
Dated: 02.07.2013	Advance Licence No. 3410009867 dated 04.03.2004

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.

Sl No. 120

CASE NO. AR- 65	M/s. Ratnesh Metal Industry Pvt. Ltd.
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Meeting No. 11/81	F.No.01/81/50/374/AM11/DES-II
Dated: 13.08.2013	Advance Licence No. 0810085115 dated 21.12.2009

Decision:- NC decided to reject the request for modification of norms as per written comments of MOS vide U.O. No. 2(13)/2006-TW dated 8.8.2013.

SI No. 121

CASE NO. AR- 68	M/s. Narayan Powertech (P) Ltd.
Meeting No. 11/81	F.No.01/81/50/971/AM07/DES-II
Dated: 13.08.2013	Advance Licence No. 3410017503 dated 28.11.2006

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.

Sl. No.122

CASE NO. AR-77	M/s Emerson Process management (India) P. Ltd
Meeting No. 11/81	F. No. 01/81/50/228/AM10
Dated: 13.08.2013	Advance Licence No. 0310446118,0310423017,0310464168

Decision: NC decided to call the firm to Personal Hearing on 10.09.2013 at 3:00 PM. The case stands deferred and to be relisted on **24.09.2013**.

SI No. 123

CASE NO. AR-85	M/s Oil Country Tubular Ltd.
Meeting No. 11/81	F. No. 01/81/50/774/AM08/DES-II
Dated: 13.08.2013	Advance Licence Nos. i. 0910030460 dtd 06.06.2007 ii. 0910030628 dated 21.06.2007 iii. 0910030867 dtd 12.7.2007

Decision : NC decided to send a letter to firm to submit the requisite information as per written comments of DHI vide U.O.No. 3(27)/2013/TSW(B)/170 dated 01/08/2013 (copy enclosed).

The case stands deferred and to be re-listed on 24.09.2013.

SI No. 124

CASE NO. AR-86	M/s Vijai Electrical Ltd.
Meeting No. 11/81	F. No. 01/81/50/196/AM12/DES-II
Dated: 13.08.2013	Advance Licence No. 0910047301 dated 24.6.2011
Subject:	Request of M/s Vijai Electrical Ltd.. for amendment of IO Norms in respect of Advance Licence No. 0910047301 dated 24.6.2011

Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 24.09.2013.

SI No. 125

CASE NO. AR-90	M/s A-1 Fence Products Co. Pvt. Ltd.
Meeting No. 11/81	F. No. 01/80/162/15/AM08/DES-II
Dated: 13.08.2013	Advance Licence No. 0310420517 dated 22.02.2007
Subject:	Request for modification of wastage norms in respect of Advance Licence No. 0310420517 dated 22.02.2007

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 24.09.2013.

SI. No. 126

CASE NO. AR-90	M/s Gebauer & Giller Cables & Wiring Systems.
Meeting No. 11/81	F. No. 01/80/050/00050/AM13/DES-II
Dated: 13.08.2013	Advance Licence No. 0710086632 dated 28.02.2012 & 0710087011 dated 15.03.2012
Subject:-	Anomaly in norms ratified on respect of Advamce Licenses No. 0710086632 dated 28.02.2012 & 0710087011 dated 15.03.2012 M/s Gebauer & Giller Cables & Wiring Systems, Bangalore.

Decision: NC decided to call the firm to Personal Hearing on 10.09.2013 at 3:00 PM. The stands deferred and to be relisted on **24.09.2013**.

SI. No. 127

CASE NO. AR-3	M/s Savera Auto Comps (P) Ltd.
Meeting No. 11/81	F. No. 01/80/050/00042/AM12/DES-II
Dated: 13.08.2013	Advance Licence No. 0310622965 dated 23.03.2011.
Subject:-	Request of M/s Savera Auto Comps (P) Ltd. for fixation of IO Norms in respect of Advance License No. 0310622965 dated

23.03.2011.

Decision:- NC decided to refer the case to C&PC as export item is plastic. The case stands deferred and to be relisted on **24.09.2013**.

Sl. No. 128

CASE NO. AR- 05	M/s B.C. Power Controls (P) Ltd., Delhi
Meeting No. 11/81	F. No. 01/81/050/286/AM-13/DES-II
Dated: 13.08.2013	Ratification IO Norms in respect of Advance License No. 0510332857 dated 28.08.2008 issued in favour of M/s. B.C Power Controls (P) Ltd., Delhi
Subject:-	

Decision: NC decided to send a letter to firm to furnish details of import and export done so as to take a view on whether or not to allow copper scrap for manufacturing of cables. The case stands deferred and to be relisted on **24.09.2013**.

Sl. No. 129

CASE NO. AR- 06	M/s Bon Lon Steel (P) Ltd., Delhi
Meeting No. 11/81	F. No. . 01/81/50/163/AM-13/DES-II
Dated: 13.08.2013	Ratification IO Norms in respect of Advance License No. 0710056291 dated 07.03.2008 issued in favour of M/s. B.C Power Controls (P) Ltd., Delhi.
Subject:-	

Decision: NC decided to send a letter to firm to furnish details of import and export done so as to take a view on whether or not to allow copper scrap for manufacturing of cables. The case stands deferred and to be relisted on **24.09.2013**.

Part -C

Sl. No. 21

CASE NO. C-1	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 11/81	F.No.01/81/162/0043/AM'14/DES-II

Dated: 13.08.2013	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.
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Decision : NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 24.09.2013.

Sl. No. 22

CASE NO. C-3	M/s. MAN Industries (India) Ltd., Mumbai
Meeting No. 11/81	F.No.01/81/162/0049/AM'14/DES-II
Dated: 13.08.2013	Request of M/s. MAN Industries (India) Ltd., Mumbai issuing clarification on the PN No. 51/(RE-2010) 2009-2014 dated 02.06.2011.

Decision : NC observed that case is under examination of MOS. The case stands deferred and to be re-listed on 24.09.2013.
